

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD
ORIGINAL APPLICATION NO. 289/95
this the 23rd day of May, 2002
HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VC
HON'BLE MR. C.S. CHADDHA, AM
1. Defence Civilian Security and fire staff Association, Kanpur through its General Secretary Sri A.K. Giri.
2. A.K. Giri son of Sri R.P. Giri, presently posted under Govt. of India Ministry of Defence Quality Assurance Controllerate (G.S.) Kanpur, resident of 130/300 Ajit Ganj, Kanpur Nagar.

...Applicants

By Advocate: None present

Versus

1. Govt. of India, through the Secretary, Ministry of Defence, Govt. of India.
2. Director of General of Quality Assurance, Govt of India, Ministry of Defence, New Delhi.
3. Controller, Govt of India, Ministry of Defence, Controllerate of Quality Assurance, General Stores, Kanpur.

...Respondents

By Advocate: Sri A. Mohiley.

ORDER (ORAL)

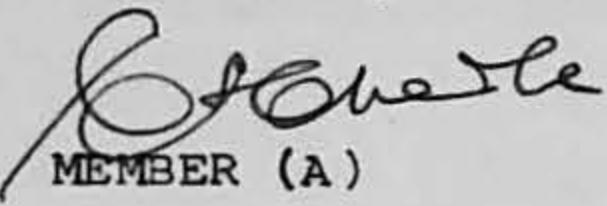
MR. R.R.K. TRIVEDI, V.C.

We have heard counsel for respondents and perused the material on record. ~~Ex~~

2. By this O.A. ~~XXX~~ under section 19 of the AT Act, 1985, the applicants have prayed for a direction to respondents to pay over time allowances to the members of the applicant's association such as Durwans, Gate Keeper, Security Assistant and fir brigade staff beyond $44\frac{3}{4}$ hour working in 6 days week from the date and rate as has been given by the respondent No. 1 to the similarly situated employees working

under Director General Ordinance Factory or from any other date as may deem fit and proper in the circumstances of the case.

3. The members of the Association of the applicant No.1 are working under the controllerate of quality assurances, Kanpur. A similar petition was filed before Madras Bench of this Tribunal in O.A. No. 1133/1993. A Division Bench of the Madras Bench after detailed consideration, dismissed the O.A. by order dated 3rd July 1996. We also respect the judgement of the Madras Bench and view taken by the Madras Bench in O.A. No. 1133/1993 has also been followed by the other benches of this Tribunal. The applicant cannot claim any parity from the employees of the ordinance factory. The application has no merit and is accordingly dismissed without any order as to costs.


MEMBER (A)


VICE CHAIRMAN

ALLAHABAD: DATED 23.5.2002

HLS/-